

ITEM NO.7

Court 17 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23321/2020

JAIPAL SINGH

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent (s)

(FOR ADMISSION and I.R. and IA No.123470/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123466/2020-EXEMPTION FROM FILING O.T. and IA No.123465/2020-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 08-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s) Mr. Shakti Singh, Adv.
Mr. S.P. Jain, Adv.
Ms. Sakshi Kakkar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Court passed the following order on 07.12.2020:

"The petitioner is sentenced to undergo simple imprisonment for life for the offence under Section 302 read with Section 34 of the Indian Penal Code. He was on bail. His bail bonds were cancelled and sureties were discharged by the High Court but he was not arrested.

The petitioner strangely has now preferred an application for exemption from surrendering. Learned counsel for the petitioner prays for and is granted two weeks time to produce documents in support of his case. In case, the documents are not filed within two weeks from today, the application shall stand rejected without further reference to the Court. The petitioner is directed to surrender within a week

thereafter. In case the petitioner fails to surrender within the stipulated period, he shall be arrested forthwith by the concerned police authorities."

The documents have been filed but no further order is obtained. There was further direction in the instant order that if the petitioner fails to surrender himself within a week of the two weeks' time granted, he should be arrested by the authorities.

Today, when the case is called, the engaged counsel for the petitioner is not available and instead Mr. Shakti Singh, learned counsel expressed some personal difficulty of the AOR - Ms. Sakshi Kakkar, who was engaged in January, 2021 by the petitioner.

Bearing in mind the prayer for accomodation made on behalf of the learned AOR, the matter is adjourned to 12.2.2021.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR